

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 7425/2011

(From the judgement and order dated 21/04/2010 in
of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH

CMWP No. 8/2009
AT LUCKNOW)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

PRADEEP KUMAR TEWARI & ORS.

Respondent(s)

With IA 1 (c/delay in filing SLP and office report)

Date: 06/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Shail Kr. Dwivedi, Adv.
 Ms. Vandana, Adv.
 Mr. Gunnam Venkateswara Rao, Adv.
 Mr. Aviral Shukla, Adv.

For Respondent(s) Mr. Amrendra Saran, Sr. Adv.
 Mr. Apoorva Tewari, Adv.
 Mr. Vivek Singh, Adv.
 Mr. Vishwajit Singh, Adv.
 M/s Vidhi International

UPON hearing counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioners seeks
time to place on record copy of the writ petition which was
filed before the High Court.

List this matter after four weeks.

(Pardeep Kumar) (Shashi Bala Vij)
Court Master Assistant Registrar